

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, the 10th June, 2020

S.O -189 Whereas, on 27-11-2019 Police Baramulla intercepted a suspected person namely, Omar Farooq Dar S/O Farooq Ahmad Dar R/O Ferozpora Sopore and during his personal search one Chinese Hand Grenade was recovered from his possession; and

2. Whereas, a Case FIR No. 182/2019 U/S 7/25 I.A Act, 23,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Baramulla and investigation was taken up; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of recovered hand grenade was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 & 164-A Cr.PC; and

4. Whereas, during further investigation it was revealed that the accused Omar Farooq Dar S/O Farooq Ahmad Dar was working as OGW for banned outfit LeT and the accused was involved in keeping ammunition in his possession intentionally for unlawful activities to be carried by the outfit in the area; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the accused Omer Farooq Dar S/O Farooq Ahmad Dar R/O Ferozpora Sopore for commission of offences punishable Under Section 23,39 of Unlawful Activities (Prevention) Act, 1967-

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission

of offence under section 23,39 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 182/2019 of Police Station Baramulla.

By order of the Government of Jammu & Kashmir.

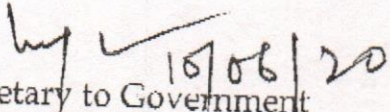
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros-18/S/2020

Dated:-10-06-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

by  10/06/20
Special Secretary to Government
Home Department.